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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.919/95.

Date of decision: 19-3-1998.

Between:

B. Anjaneyulu. .. Applicant.

And

1. The Sub Divisional Officer,
Telephones, Cuddapah.
2. The Sub Divisional Engineer,
Phones, Telephone Exchange,
Department of Telecommunications,
Cuddapah. .. Respondents.

Counsel for the applicant: Sri M.V.K.Viswanadham.

Counsel for the respondents: Sri N.V.Raghava Reddy.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R.Rangarajan, Member (A))

None for the applicant. Sri Raghava Reddy for the respondents. As this O.A., was filed in 1995, we thought it fit to ~~be~~ disposed of under Rule 15(1) of the Central Administrative Tribunal (Procedure) Rules.

The O.A., was posted for orders today. Earlier it was also posted for orders on 17-3-1998. Inspite of posting the O.A., for orders today, the learned counsel for the applicant is not present. Hence we are disposing of the O.A., on the basis of the material on record.

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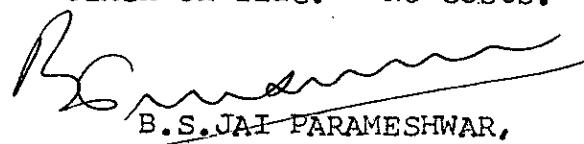
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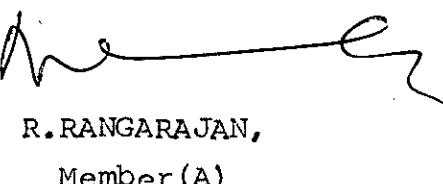
This O.A., was filed praying for a declaration that the Pros., No. X/Disc/B.Anjaneyulu/RM/94-95 dated 30-3-1995 (Annexure I to the O.A.,) whereby the applicant was suspended from service by Respondent No.1 is arbitrary, illegal and passed without application of ~~independent mind~~ ^{mind} and for a consequential direction to set aside the same.

Today the learned counsel for the respondents dated 19-3-1998 ~~where~~ produced a letter/~~addressed~~ ^{addressed} by the Chief General Manager, Telecommunications, A.P., ^{to him} wherein it is stated that the applicant was reinstated in January, 1996. Hence the prayer in this O.A., has already been complied with. Since the applicant has been reinstated, probably the learned counsel for the applicant thought that it is not necessary to be present before the Tribunal when the O.A., is listed for hearing.

In view of the above, the O.A., is dismissed ~~as having~~ ^{become} ~~as~~ infructuous. The letter No.TA/LC/5/95 dated 19.3.1998 addressed to the learned counsel for the respondents by the Chief General Manager, Telecommunications is taken on file. No costs.


B.S.JAI PARAMESHWAR,
Member (J)

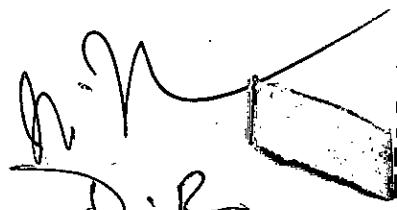
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R.RANGARAJAN,
Member (A)

Date: 19-3-1998.

Dictated in open Court.

sss.


D.R.

27/3/98
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 19/3/98

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in
O.A. NO. 919/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

